

CENTRAL ADMINISTRATIVE TRIBUNAL: PRINCIPAL BENCH

M.A.1879/98 in
O.A.No. 939/98

(A)

New Delhi, this the 11th day of September, 1998

HON'BLE SHRI N.SAHU, MEMBER(A)
HON'BLE DR.A.VEDAVALLI, MEMBER(J)

Shri Chander Has Kumar Singh,
S/o Shri Paras Nath Singh,
T-136, Indra Colony,
Narela, Delhi.

....Applicant

(By Advocate: Shri D.S.Mahendru)

Versus

Govt. of N.C.T. of Delhi: through

1. Chief Secretary,
Delhi Administration,
Old Secretariat,
5-Sham Nath Marg,
Delhi.

2. Director of Education
Delhi Administration,
Old Secretariat,
5-Sham Nath Marg,
Delhi.

....Respondents

(By Advocate: None).

ORDER(ORAL)

BY HON'BLE SHRI N.SAHU, MEMBER(A)

Shri D.S.Mahendru, 1d. counsel for applicant
states that he has filed an M.A.1879/98 seeking permission
to withdraw the O.A.

M.A.1879/98 is allowed. O.A. is treated
as withdrawn and accordingly dismissed. No costs.

A.Vedavalli
(DR.A. VEDAVALLI)
MEMBER(J)

N.Sahu
(N. SAHU)
MEMBER(A)

/mishra/